G.S.R.--(E). -Whereas, the designated authority vide initiation notification No. 7/25/2019-DGTR dated the 27th December, 2019, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th December, 2019, has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of ‘Phenol’ originating in or exported from South Africa, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 32/2015-Customs (ADD) dated the 10th July, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 552(E) dated the 10th July, 2015, and has requested for extension of the said anti-dumping duty for a period of six months in terms of sub-section (5) of section 9A of the Customs Tariff Act.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the said rules, the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 32/2015-Customs (ADD) dated the 10th July, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 552(E) dated the 10th July, 2015, namely-

In the said notification, after paragraph 2 and before the Explanation, the following paragraph shall be inserted, namely: -

“3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty imposed under this notification shall remain in force up to and inclusive of the 9th January, 2021, unless revoked, superseded or amended earlier.”.

[F. No. 354/124/2002-TRU (Pt-V)]

(Gaurav Singh)
Deputy Secretary to the Government of India